

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

22

C.P. No. 581/(MAH)/2017

CORAM:

Present:


SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 08.11.2017

NAME OF THE PARTIES: Shree Valga Infra & Hospitality Pvt. Ltd.
V/s.
ROC Pune

SECTION OF THE COMPANIES ACT: 252(3) of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
	CS Ashish Kulkarni	C.S in practice	
	F TIZG CP 8459	Kailas Etkundwan Sec.	

ORDER

CP No.581/252(3)/NCLT/MB/MAH/2017

On receipt of the Report of Registrar of Companies, Pune, this Bench has noticed that the ROC has passed Striking off Order in compliance with section 248 of the Companies Act, 2013 but whereas the same report states that there is no objection to restore the name of the company. If that is so, what prompted this ROC to strike off the company? In view of the same, the ROC is hereby directed to file revised Report making it clear its stand over the relief sought by the Petitioner.

List this matter on 22.11.2017.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)